

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.3336/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.02.09.2019/NCLAT/UR/1133**

**In the matter of:**

S.P. Velumani & Anr. .... Appellants

Versus

Magnum Spinning Millss India Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Shivam Narang, Advocate for the Appellants.

**24.10.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 02.09.2019 and the Office after scrutiny of the Memo of Appeal on 03.09.2019, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 21.10.2019. It is stated in the Interlocutory Application (IA) that the delay caused due to difficulty in getting the legible copies and translation of some documents and also to the fact that Counsel being from other state, there was difficulty in travelling to Delhi. Hence, there is delay of 40 days in re-filing the Memo of Appeal, so the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report. The Appellants were required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellants re-filed the Memo of Appeal with a delay of 41 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 25.10.2019.

(Peeush Pandey)  
Registrar